

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

RP No. 19 of 2015 in Appeal No. 108 of 2014

Dated : 25 August, 2015

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Power Company of Karnataka Ltd & Ors. Review Petitioner
Versus
Central Electricity Regulatory
Commission & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. D.L. Chidananda

Counsel for the Respondent (s) :

ORDER

Mr. D.L. Chidananda, Learned Advocate appearing for the Review Petitioner submits that there is change of advocate in the present case for which 'No Objection' needs to be obtained from the previous counsel, namely, Mr. Anand K. Ganesan and a separate Vakalatnama is to be filed. On this ground alone, he seeks adjournment. Learned counsel for the Review Petitioner, without seeing the fact that it is a Review Petition and just in order to prolong the proceedings, he wants to keep the judgment passed by us in Appeal under uncertainty and to achieve the same end, he wants a long date.

Under these circumstances, post this Appeal for hearing on **07th October, 2015.**

It is made clear that the impugned judgment in Appeal, against which the instant Review Petition has been filed, shall be implemented by all the concerned in entirety without keeping in mind the fact that there is a Review Petition pending against this judgment. It is further made clear that in default of the directions given for compliance in the impugned judgment, the consequences against the defaulting officers/officials shall follow.

(T. Munikrishnaiah)
Technical Member
ss/rkt

(Justice Surendra Kumar)
Judicial Member